

**Silver Export Policy**

**1910. SHRI S. R. DAMANI:** Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government are at present reviewing their Silver Export Policy;

(b) whether it has been found that the export of silver is no more profitable; and

(c) if so, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG):** (a) No, Sir.

(b) and (c). The export of silver, which is canalised through the State Trading Corporation of India, will be done whenever it is profitable to do so. There has been relatively low profits of late, for the reasons (i) increase in domestic prices of silver; (ii) increase in refining charges; and (iii) change in the Rupee-US Dollar exchange rate resulting in lower rupee realisation.

**Recovery of Wealth Tax from Shri Sant Lal, Advocate, Sonapat**

**1911. SHRI OM PRAKASH TYAGI:** Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 3739 on 11th August, 1978 regarding payment of Income-tax and Wealth-tax by (late) Shri Sant Lal, Advocate, Sonapat and payment of Estate Duty by his heirs and state:

(a) the reasons why wealth-tax was not recovered from Shri Sant Lal, Advocate, Sonapat during his life time particularly when the value of his estate had been over rupees four lakhs;

(b) whether any steps have been taken to assess the wealth-tax (which was payable during his life time) now; and

(c) if so, the amount of tax assessed and the steps taken to recover it from the estate left by the deceased?

**THE MINISTER OF FINANCE (SHRI H. M. PATEL):** (a) In the background of estate duty assessment of (late) Shri Sant Lal, Advocate, Sonapat, his wealth (after allowing various exemptions) does not appear to be liable to wealth-tax and as such the question of assessing him to wealth-tax during his life time did not arise. In this connection the following may be noted:

(i) The house property valued at Rs. 70,000/- which was exempted under section 33(1) (n) of the Estate Duty Act, 1953 is also exempt under section 5(1) (iv) of the Wealth-tax Act, 1957;

(ii) Out of the net Principal value of Rs. 3,85,978/- determined in the estate duty order, the following amounts are to be excluded for wealth-tax purposes:—

|   |          |
|---|----------|
| (a) Deceased's 1/3rd interest in the HUF assets ceasing on his death                  | 60,800   |
| (b) Share of legal descendants included for rate purposes                             | 1,27,716 |
| (c) House hold goods  | 2,500    |
| (d) Value of Gun  | 2,000    |
| (e) Value of fiat Car   | 9,000    |
| (f) Value of agricultural lands   | 18,000   |
| (g) Share & deposits for which details are available (out of the total of Rs. 61,636) | 56,752   |
|   | 74,952   |
| (h) Advance for purchase of plots to New Friends Co-operative Home Building Society   | 20,000   |

with the above deductions the net wealth comes to Rs. 94,832/- only. (In addition to these deductions some further deduction on account of certain

deposits with Banks for which full details are not readily available might also have to be allowed).

(b) and (c). Does not arise.

**Representation from L.I.C. Officers regarding Anomaly in Pay and Other Service Matters**

1912. SHRI VIJAY KUMAR N. PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received representation from the L.I.C. Officers regarding pay scale and other service matters etc.;

(b) if so, details thereof;

(c) what is the reaction of the Government to the various demands/observations made therein; and

(d) decision taken in the matter and the likely time by which a final decision in the matter could be expected?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir.

(b) to (d). The representation mainly refers to the revision of pay scales with effect from 1-4-1973, restoration of the Cut in Adjustment Allowance with effect from 1-11-1974 and removal of anomalies in their wage structure, vis-a-vis the Class III employees of the Corporation at common pay ranges. The Government is aware of these anomalies and the matter is under active consideration and a decision thereon is expected to be taken at an early date.

चीनी से निम्नलिखित मिठाइयों, चाय प्रायि के मूल्यों में वृद्धि

1913. श्री हजाराब साहब : क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देश में चीनी के मूल्यों में कमी होने के बावजूद चाय, मिठाइयों, चीनी निम्नलिखित बिन्दुओं और बच्चों की टाफियों के मूल्य पहले के समान हैं; और

(ख) यदि हाँ, तो हम बारे में सरकार द्वारा क्या कार्रवाई की गई है ?

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) : (क) और (ख) चीनी में बने पदार्थों तथा तैयार चाय पर कोई कानूनी मूल्य नियंत्रण नहीं है। नागरिक पूर्ति और सहकारिता विभाग ने 20 अक्टूबर, 1978 को राज्य सरकारों को तैयार चाय तथा मिठाइयों के मूल्य कम करने के बारे में कदम उठाने के लिए लिखा था। वाणिज्य, नागरिक पूर्ति और सहकारिता मंत्री ने 9 अक्तूबर, 1978 को सभी मुख्य मंत्रियों को लिखा था कि कार्बोहाइड्रेट के पदार्थ, मिठाई, तली वस्तुओं, तैयार चाय या चाय, मापट इन्कम प्रायि, उच्च शर्करा पर धेरे जा रहे हैं। उन्होंने उनसे इन वस्तुओं के मूल्य कम करने के लिए उपाय करने का अनुरोध किया था। अनेक राज्य सरकारों ने सुझाव दिया है कि उक्त/उक्त मिठाई विप्रेताओं, होटल मालिकों तथा उत्पादन दुर्गों के मालिकों को इन वस्तुओं के मूल्य कम करने हेतु राजी करने के लिए कदम उठाये हैं। उठा रहे हैं।

**Development of Hotel Industry**

1914. SHRI MADHAVRAO SCINDIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether he is aware that a 4-day Convention of the Federation of Hotels and Restaurant Association of India was held recently at Agra;

(b) if so, whether the Convention has expressed that the hotel industry and Government have shown casual interest in its development; and

(c) if so, his reaction thereto?